IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.214- IA/104(AHM) 2024
In
C.P.(IB)/91(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Raj Radhe Finance Ltd **.....Applicant**
V/s
Shree Ram Cottex Industries Pvt Ltd **.....Respondent**

Order delivered on: 10/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Noopur Dalal, Advocate
For the Respondent :

ORDER

IA/104(AHM) 2024

In compliance with the last order dated 19.02.2024, a fresh service report has been filed by the applicant on 18.03.2024, vide inward diary No. D-2347 serving the order dated 19.02.2024, upon the State Tax Department through registered post, which was delivered on 11.03.2024, as well as upon the respondent No. 2 Bank of Baroda as per the tracking report of the postal authority. Again, no one appeared either for the State Tax Department or the Bank of Baroda, nor filed any reply in the matter.

However, a Vakalatnama has been filed on behalf of the respondent No. 2 Bank of Baroda twice by an advocate, namely Mr. Pranav G. Desai, on 09.02.2024, which is available on record.

During the course of the hearing, it is seen that, one of the Counsel from the panel of the State Tax Department, Mr. Priyam Raval, is present in the courtroom, and on asking the bench, he undertook to seek instructions in this matter from the State Tax Department.

Learned Counsel for the applicant is directed to share the copy of the application as well as the last effective orders and service report to him for compliance.

Re-list on 21.06.2024.

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SAMEER KAKAR **SHAMMI KHAN**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

VP